

RATIFIED

Minutes of M.No.16/10 held on 21.07.2009 of Norms Committee (NC-I) (DES.I Section)

The meeting No. 16/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 held on 21.07.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
6.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:16/2/85-ALC3/2008	Party Name:AQUATECH INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case already approved
	HQ File :01/85/050/00016/AM09/	RLA File :03/94/040/00322/AM07/	Lic.No/Date:0310386761 26.06.2006	
	Decision : The Committee observed that norms of the subject case was already ratified vide manual case No. A-72 in NC meeting No. 46/07 held on 20/02/2007. Hence, the Committee decided to withdraw the case from the agenda.			

2	Case No.:16/4/85-ALC3/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case already approved
	HQ File :01/85/050/00043/AM09/	RLA File :03/94/040/00130/AM08/	Lic.No/Date:0310429953 21.05.2007	
	Decision : The Committee observed that norms of the subject case was already ratified vide manual case No. A-77 in NC meeting No. 31/08 held on 30/10/2007. Hence, the Committee decided to withdraw the case from the agenda.			

3	Case No.:1912/26/81-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/81/050/00247/AM08/	RLA File :05/24/040/00389/AM08/	Lic.No/Date:0510207431 09.08.2007	Defer Date: 15.09.2009
	Decision : The Committee noted that firm has furnished their reply and case was under study with DHI. The Committee, therefore, decided to defer the consideration			

and to re-list the case on 15.09.2009.

4	Case No.:16/32/80-ALC2/2007	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00532/AM08/	RLA File :11/24/040/00041/AM08/	Lic.No/Date:1110016239 22.10.2007	Defer Date: 15.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 05/09/2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

5	Case No.:22/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00538/AM08/	RLA File :05/24/040/00570/AM08/	Lic.No/Date:0510211053 24.10.2007	Defer Date: 15.09.2009
	Decision : The committee noted that M/o Steel has desired some information directly from the firm vide their letter dt. 20.07.2009. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

6	Case No.:23/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00539/AM08/	RLA File :05/24/040/00571/AM08/	Lic.No/Date:0510211055 24.10.2007	Defer Date: 15.09.2009
	Decision : The committee noted that firm already reminded to furnish the information desired by MOS vide their letter dt. 20.07.2009. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

7	Case No.:24/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00540/AM08/	RLA File :05/24/040/00572/AM08/	Lic.No/Date:0510211058 24.10.2007	Defer Date: 15.09.2009
	Decision : The committee noted that firm already reminded to furnish the information desired by MOS vide their letter dt. 20.07.2009. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

8	Case No.:2/33/81-ALC2/2007	Party Name:ROCHEM SEPARATION SYSTEMS (INDIA) PVT. LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/81/050/00399/AM08/	RLA File :03/95/040/00714/AM08/	Lic.No/Date:0310447861 25.10.2007	Defer Date: 15.09.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and			

no further representation will be entertained. The case may be re-listed on 15.09.2009:-

1. Number of Flanges (to be manufactured from imported SS Round Bar) used in the export product supported by documentary evidence.

9	Case No.:116/52/80-ALC2/2007	Party Name:PUROLATOR INDIA LTD	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01193/AM08/	RLA File :05/24/040/00678/AM08/	Lic.No/Date:0510212742 29.11.2007	Defer Date: 15.09.2009
	Decision : The Committee noted that firm has furnished their reply and case was under study with DHI. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

10	Case No.:114/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case approved
	HQ File :01/80/050/01191/AM08/	RLA File :05/24/040/00681/AM08/	Lic.No/Date:0510213057 05.12.2007	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(10)/09-TSW(B) dated 21/07/2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

11	Case No.:113/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case approved
	HQ File :01/80/050/01190/AM08/	RLA File :05/24/040/00724/AM08/	Lic.No/Date:0510213580 14.12.2007	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(10)/09-TSW(B) dated 21/07/2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

12	Case No.:42/40/81-ALC2/2007	Party Name:TIL LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/81/050/00480/AM08/	RLA File :02/24/040/00256/AM08/	Lic.No/Date:0210107221 17.12.2007	Defer Date: 15.09.2009
	Decision : The representative of the DIPP informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 15.09.2009.			

13	Case No.:6/42/80-ALC2/2007	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00633/AM08/	RLA File :11/24/040/00045/AM08/	Lic.No/Date:1110016603 27.12.2007	Defer Date: 15.09.2009
	Decision : The committee noted that M/o Steel has desired some information directly from the firm and DGFT has also reminded the firm to expedite the information desired by MOS. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 05/09/2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

14	Case No.:81/52/80-ALC2/2007	Party Name:RAPSRI ENGG INDUSTRIES LTD	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01158/AM08/	RLA File :07/24/040/00707/AM08/	Lic.No/Date:0710055379 10.01.2008	Defer Date: 15.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 05/09/2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

15	Case No.:112/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01189/AM08/	RLA File :05/24/040/00804/AM08/	Lic.No/Date:0510215182 18.01.2008	Defer Date: 15.09.2009
	Decision : The Committee noted that firm has furnished their reply and case was under study with DHI. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

16	Case No.:123/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01200/AM08/	RLA File :05/24/040/00817/AM08/	Lic.No/Date:0510215372 24.01.2008	Defer Date: 15.09.2009
	Decision : The Committee noted that firm has furnished their reply and case was under study with DHI. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

17	Case No.:24/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01101/AM08/	RLA File :04/24/040/00349/AM08/	Lic.No/Date:0410093469 25.01.2008	Defer Date: 15.09.2009
	Decision : The representative of the DHI informed the Committee that the case was still under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

	Case No.:51/52/80-ALC2/2007	Party Name:WPIL LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
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18	HQ File :01/80/050/01128/AM08/	RLA File :02/24/040/00283/AM08/	Lic.No/Date:0210108677 30.01.2008	Defer Date: 15.09.2009
	Decision : The representative of the DIPP informed the Committee that the case was still under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

19	Case No.:49/2/81-ALC2/2008	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case approved
	HQ File :01/81/050/00743/AM08/	RLA File :07/24/040/00724/AM08/	Lic.No/Date:0710055706 06.02.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(56)/08-TSW(B) dated 21/07/2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.			
	Copy of DHI letter referred to above may be forwarded to RA.			
	The Regional Authority may take necessary action accordingly.			

20	Case No.:55/52/80-ALC2/2007	Party Name:REINHARDT ROTO-MACHINES	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01132/AM08/	RLA File :34/24/040/00215/AM08/	Lic.No/Date:3410020774 07.02.2008	Defer Date: 15.09.2009
	Decision : The representative of the firm Shri Dharu Patell appeared before the Committee for personal hearing. He explained the case to the Committee. The Committee, on the recommendation of the representative of the DHI present in the meeting, advised them to furnish specific reply to all the points raised in DGFT letter dt. 30.09.2008. They promised to furnish the same as per advice. The case may be re-listed on 15.09.2009.			

21	Case No.:18/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01095/AM08/	RLA File :04/24/040/00364/AM08/	Lic.No/Date:0410093855 13.02.2008	Defer Date: 15.09.2009
	Decision : The representative of the DHI informed the Committee that the case was still under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

22	Case No.:66/52/80-ALC2/2007	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01143/AM08/	RLA File :03/95/040/01129/AM08/	Lic.No/Date:0310461634 19.02.2008	Defer Date: 15.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

23	Case No.:16/50/80-ALC2/2007	Party Name:AQUASUB ENGINEERING	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01073/AM08/	RLA File :32/24/040/00083/AM08/	Lic.No/Date:3210037368 27.02.2008	Defer Date: 15.09.2009
	Decision : The committee noted that similar case of the firm was earlier examined by the DIPP. Accordingly, committee therefore handed-over the firm's reply to DIPP for examination and submission of comments. The case may be re-listed on 15.09.2009.			

24	Case No.:19/12/80-ALC2/2008	Party Name:THE INDURE PVT. LTD	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00385/AM09/	RLA File :05/24/040/00822/AM08/	Lic.No/Date:0510217071 27.02.2008	Defer Date: 15.09.2009
	Decision : The representative of the DHI informed the Committee that the case was still under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

25	Case No.:69/52/80-ALC2/2007	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01146/AM08/	RLA File :03/95/040/01133/AM08/	Lic.No/Date:0310464682 12.03.2008	Defer Date: 15.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 05/09/2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

26	Case No.:8/9/81-ALC2/2008	Party Name:MARSONS COPPER & STRIPS PVT. LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case approved
	HQ File :01/81/050/00108/AM09/	RLA File :02/24/040/00234/AM07/	Lic.No/Date:0210110280 13.03.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- Quantity of import item may be allowed as 25.07 MT inclusive of 2% wastage after taking clue from SION at S.No. C-252 The Regional Authority may take necessary action accordingly.			

27	Case No.:119/24/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00995/AM09/	RLA File :05/24/040/00941/AM08/	Lic.No/Date:0510217932 14.03.2008	Defer Date: 15.09.2009
	Decision : The Committee noted that firm has furnished their reply and case was under study with DC(MSME). The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

28	Case No.:50/10/80-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00350/AM09/	RLA File :03/94/040/01318/AM08/	Lic.No/Date:0310465996 25.03.2008	Defer Date: 15.09.2009
	Decision : The representative of the DHI informed the Committee that the case was still under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

29	Case No.:80/16/80-ALC2/2008	Party Name:JSW STEEL LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00603/AM09/	RLA File :03/94/040/01231/AM08/	Lic.No/Date:0310467010 02.04.2008	Defer Date: 15.09.2009
	Decision : The committee noted that M/o Steel has desired some information directly from the firm and DGFT has also reminded the firm to expedite the information desired by MOS. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 05/09/2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

30	Case No.:66/16/80-ALC2/2008	Party Name:J.J.PRECISION MOULDS & DIES,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case approved
	HQ File :01/80/050/00589/AM09/	RLA File :07/24/040/00032/AM09/	Lic.No/Date:0710057213 30.04.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(107)/08-TSW(B) dated 26.05.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

31	Case No.:2/14/80-ALC2/2008	Party Name:MACMET INDIA LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00478/AM09/	RLA File :02/24/040/00030/AM09/	Lic.No/Date:0210113456 11.06.2008	Defer Date: 15.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 05/09/2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

32	Case No.:3/14/80-ALC2/2008	Party Name:MACMET INDIA LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00479/AM09/	RLA File :02/24/040/00031/AM09/	Lic.No/Date:0210113457 11.06.2008	Defer Date: 15.09.2009
	Decision : The representative of DHI informed the Committee that they have not received the firm's reply. The Committee therefore handed over the firm's reply to			

	Decision : The representative of DHI informed the Committee that they have not received the firm's reply. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 15.09.2009.		
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33	Case No.:4/14/80-ALC2/2008	Party Name:MACMET INDIA LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00480/AM09/	RLA File :02/24/040/00032/AM09/	Lic.No/Date:0210113458 11.06.2008	Defer Date: 15.09.2009
	Decision : The representative of DHI informed the Committee that they have not received the firm's reply. The Committee therefore handed-over the same to the technical authority for examination and submission of comments. The case may be re-listed on 15.09.2009.			

34	Case No.:8/14/80-ALC2/2008	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00484/AM09/	RLA File :03/94/040/00281/AM09/	Lic.No/Date:0310474390 12.06.2008	Defer Date: 15.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 05/09/2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

35	Case No.:6/14/80-ALC2/2008	Party Name:LIFELONG INDIA LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00482/AM09/	RLA File :05/24/040/00099/AM09/	Lic.No/Date:0510222158 13.06.2008	Defer Date: 15.09.2009
	Decision : The committee noted that the firm has submitted their reply and case was under study with DHI. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

36	Case No.:11/14/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00487/AM09/	RLA File :05/24/040/00178/AM09/	Lic.No/Date:0510222179 16.06.2008	Defer Date: 15.09.2009
	Decision : The Committee noted that firm has furnished their reply and case was under study with DHI. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

37	Case No.:16/14/80-ALC2/2008	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00492/AM09/	RLA File :31/24/040/00059/AM09/	Lic.No/Date:3110034022 16.06.2008	Defer Date: 15.09.2009
	Decision : The representative of DC(MSME) informed the Committee that they have not received the firm's reply. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 15.09.2009.			

	Case No.:21/14/80-ALC2/2008	Party Name:PYRO ELECTRIC INSTRUMENTS GOA	Meet No/Date:16/80-ALC2/2009	Status:Case Deferred
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38		PVT.LTD	21.07.2009	
	HQ File :01/80/050/00497/AM09/	RLA File :17/24/040/00037/AM09/	Lic.No/Date:1710002066 17.06.2008	Defer Date: 15.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

39	Case No.:27/14/80-ALC2/2008	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00503/AM09/	RLA File :04/24/040/00078/AM09/	Lic.No/Date:0410096592 18.06.2008	Defer Date: 15.09.2009
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, however, decided to issue final reminder to the firm to furnish the required information by 05/09/2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

40	Case No.:29/14/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00505/AM09/	RLA File :04/24/040/00077/AM09/	Lic.No/Date:0410096594 18.06.2008	Defer Date: 15.09.2009
	Decision : The Committee noted that firm has furnished their reply and case was under study with DHI. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

41	Case No.:45/14/80-ALC2/2008	Party Name:THERMODYNE TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00521/AM09/	RLA File :04/24/040/00079/AM09/	Lic.No/Date:0410096647 20.06.2008	Defer Date: 15.09.2009
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

42	Case No.:43/16/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00566/AM09/	RLA File :04/24/040/00085/AM09/	Lic.No/Date:0410096891 01.07.2008	Defer Date: 15.09.2009
	Decision : The representative of the DHI informed the Committee that the case was still under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 15.09.2009.			

43	Case No.:53/16/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00576/AM09/	RLA File :05/24/040/00213/AM09/	Lic.No/Date:0510223312	Defer Date: 15.09.2009

43			03.07.2008	
	Decision : The Committee noted that firm has furnished their reply and case was under study with DHI. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

44	Case No.:55/16/80-ALC2/2008	Party Name:PATEL ENGINEERING LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00578/AM09/	RLA File :03/95/040/00309/AM09/	Lic.No/Date:0310477341 03.07.2008	Defer Date: 15.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

45	Case No.:5/22/80-ALC2/2008	Party Name:STARION INDIA PLTD	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00816/AM09/	RLA File :31/24/040/00120/AM09/	Lic.No/Date:3110034724 06.08.2008	Defer Date: 15.09.2009
	Decision : The Committee observed that the firm has furnished their reply. However, comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 15.09.2009.			

46	Case No.:23/22/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00834/AM09/	RLA File :03/95/040/00413/AM09/	Lic.No/Date:0310481814 08.08.2008	Defer Date: 15.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

47	Case No.:30/22/80-ALC2/2008	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case approved
	HQ File :01/80/050/00841/AM09/	RLA File :11/24/040/00020/AM09/	Lic.No/Date:1110018124 08.08.2008	
	Decision : The DIT furnished written comments in this case vide their U.O. No.17(33)/2009-IPHW dated 16.06.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DIT letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

48	Case No.:39/22/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00850/AM09/	RLA File :03/94/040/00445/AM09/	Lic.No/Date:0310482136 11.08.2008	Defer Date: 15.09.2009
	Decision : The Committee noted that firm has furnished their reply and case was under study with DHI. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

49	Case No.:42/22/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00853/AM09/	RLA File :03/95/040/00359/AM09/	Lic.No/Date:0310482337 12.08.2008	Defer Date: 15.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 05/09/2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

50	Case No.:47/22/80-ALC2/2008	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00858/AM09/	RLA File :05/24/040/00314/AM09/	Lic.No/Date:0510225481 13.08.2008	Defer Date: 15.09.2009
	Decision : The committee noted that firm's application was forwarded to C&PC and DIT. The firm has reported some SION relating to their product. The committee decided to forward the firm's letter to DIT for consideration as the case actually pertains to them. It was also decided to remind DIT to expedite their comments, under intimation to C&PC. The case may be re-listed on 15.09.2009.			

51	Case No.:56/46/80-ALC2/2008	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01750/AM09/	RLA File :03/95/040/00439/AM09/	Lic.No/Date:0310482570 13.08.2008	Defer Date: 15.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 05/09/2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

52	Case No.:63/22/80-ALC2/2008	Party Name:LUBI SUBMERSIBLES LTD	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00874/AM09/	RLA File :08/24/040/00079/AM09/	Lic.No/Date:0810074011 18.08.2008	Defer Date: 15.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 05/09/2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

	Case No.:64/22/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT	Meet No/Date:16/80-ALC2/2009	Status:Case Deferred
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53		LTD(FORMERLY BAKER OIL	21.07.2009	
	HQ File :01/80/050/00875/AM09/	RLA File :05/24/040/00327/AM09/	Lic.No/Date:0510225643 18.08.2008	Defer Date: 15.09.2009
	Decision : The representative of the DHI informed the Committee that they had received the firm's reply and case was under their study and that they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

54	Case No.:65/22/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00876/AM09/	RLA File :09/24/040/00192/AM09/	Lic.No/Date:0910035094 19.08.2008	Defer Date: 15.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 05/09/2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

55	Case No.:49/46/80-ALC2/2008	Party Name:EUROSLOT INDIA PVT LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01743/AM09/	RLA File :03/94/040/00496/AM09/	Lic.No/Date:0310486901 18.09.2008	Defer Date: 15.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 05/09/2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

56	Case No.:16/30/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case approved
	HQ File :01/80/050/01146/AM09/	RLA File :34/24/040/00092/AM09/	Lic.No/Date:3410022443 30.09.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weights of 958 Kgs., 454 Kgs., 748 Kgs., 486 Kgs. & 670 Kgs. may be specified with the quantity of export products from S.No. 1 to 5 respectively. 2. Quantities of import items from S.Nos. 1 to 7 may be allowed as 1.03 Kgs./Kg. content in the export product. 3. Import items from S.Nos. 8 to 27 may be allowed on net to net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

57	Case No.:8/30/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01138/AM09/	RLA File :09/24/040/00263/AM09/	Lic.No/Date:0910035492 30.09.2008	Defer Date: 15.09.2009
	Decision : The Committee noted that firm has furnished their reply and case was under study with DHI. The Committee, therefore, decided to defer the consideration			

and to re-list the case on 15.09.2009.

58	Case No.:24/30/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01154/AM09/	RLA File :34/24/040/00073/AM09/	Lic.No/Date:3410022464 03.10.2008	Defer Date: 15.09.2009
Decision : The representative of the DHI informed the Committee that the case was still under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.				

59	Case No.:27/30/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01157/AM09/	RLA File :05/24/040/00435/AM09/	Lic.No/Date:0510228787 03.10.2008	Defer Date: 15.09.2009
Decision : The representative of the DHI informed the Committee that the case was still under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.				

60	Case No.:37/30/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case approved
	HQ File :01/80/050/01167/AM09/	RLA File :03/95/040/00586/AM09/	Lic.No/Date:0310489104 06.10.2008	
Decision : The DHI furnished written comments in this case vide their U.O. No.3(116)/09-TSW(B)/287 dated 09/07/2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.				
Copy of DHI letter referred to above may be forwarded to RA.				
The Regional Authority may take necessary action accordingly.				

61	Case No.:31/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01161/AM09/	RLA File :09/24/040/00467/AM08/	Lic.No/Date:0910035538 07.10.2008	Defer Date: 15.09.2009
Decision : The representative of the DHI informed the Committee that the case was still under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.				

62	Case No.:32/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01162/AM09/	RLA File :09/24/040/00468/AM08/	Lic.No/Date:0910035539 07.10.2008	Defer Date: 15.09.2009

Decision : The representative of the DHI informed the Committee that the case was still under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.

63	Case No.:34/30/80-ALC2/2008	Party Name:ARMET ARMORED VEHICLES (INDIA) LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01164/AM09/	RLA File :06/24/040/00033/AM09/	Lic.No/Date:0610014375 07.10.2008	Defer Date: 15.09.2009
	Decision : The Committee observed that the comments called for from M/o Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 15.09.2009.			

64	Case No.:36/30/80-ALC2/2008	Party Name:MAGPLASTIC ASIA PVT. LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case approved
	HQ File :01/80/050/01166/AM09/	RLA File :31/24/040/00155/AM09/	Lic.No/Date:3110035683 07.10.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No. 3(100)/08-TSW(B) dated 09/06/2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of DHI letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

65	Case No.:39/30/80-ALC2/2008	Party Name:MULTITEX FILTRATION ENGINEERS LTD	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01169/AM09/	RLA File :05/24/040/00442/AM09/	Lic.No/Date:0510229059 08.10.2008	Defer Date: 15.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

66	Case No.:41/30/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01171/AM09/	RLA File :05/24/040/00335/AM09/	Lic.No/Date:0510229084 10.10.2008	Defer Date: 15.09.2009
	Decision :The Committee noted that firm has furnished their reply and case was under study with DHI. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

	Case No.:50/30/80-ALC2/2008	Party Name:GHODAWAT INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case approved
	HQ File :01/80/050/01180/AM09/	RLA File :31/21/040/00236/AM09/	Lic.No/Date:3110035744	

67			13.10.2008	
Decision : The DHI furnished written comments in this case vide their U.O. No.3(14)/09-TSW(B)/289 dated 09/07/2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- - Quantity of import items may be allowed as per GN-4 for the Engineers Products. - Export product description may be amended to read as “Wind Turbo Generator”. The Regional Authority may take necessary action accordingly.				

68	Case No.:59/46/80-ALC2/2008	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01753/AM09/	RLA File :03/95/040/00649/AM09/	Lic.No/Date:0310491157 21.10.2008	Defer Date: 15.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 05/09/2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

69	Case No.:61/46/80-ALC2/2008	Party Name:AUTO PARTS & ACCESSORIES	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case closed
	HQ File :01/80/050/01755/AM09/	RLA File :04/24/040/00181/AM09/	Lic.No/Date:0410099564 29.10.2008	
	Decision : The Committee noted that firm vide its letter No. APAA:0476:2009-2010 dt. 14/07/2009 informed that they had surrendered the subject advance authorization unutilized to RA and the later in turn cancelled the same on 17.12.2008. The Committee accordingly decided to close the case on the part of NC without any examination.			

70	Case No.:64/46/80-ALC2/2008	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01758/AM09/	RLA File :04/24/040/00192/AM09/	Lic.No/Date:0410099728 04.11.2008	Defer Date: 15.09.2009
	Decision : The Committee noted that firm has furnished their reply and case was under study with DHI. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

Case No.:62/46/80-ALC2/2008	Party Name:BLUE STAR LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case approved												
HQ File :01/80/050/01756/AM09/	RLA File :03/94/040/00766/AM09/	Lic.No/Date:0310494391 17.11.2008													
Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export products may be specified as under:- <table><tr><td>Export Product Sl. No.</td><td>Net Export Wt.(MT)</td><td>Export Product Sl. No.</td><td>Net Export Wt.(MT)</td><td>Export Product Sl. No.</td><td>Net Export Wt.(MT)</td></tr><tr><td></td><td></td><td></td><td></td><td></td><td></td></tr></table>				Export Product Sl. No.	Net Export Wt.(MT)	Export Product Sl. No.	Net Export Wt.(MT)	Export Product Sl. No.	Net Export Wt.(MT)						
Export Product Sl. No.	Net Export Wt.(MT)	Export Product Sl. No.	Net Export Wt.(MT)	Export Product Sl. No.	Net Export Wt.(MT)										

1	113.6	30	2.23	59	33.6
2	327.8	31	1.56	60	7.2
3	288.1	32	1.2	61	0.69
4	385.4	33	6.67	62	15.9
5	293.2	34	1.44	63	2.4
6	619.8	35	4.5	64	1.76
7	239.4	36	27	65	0.44
8	140.7	37	5.3	66	0.44
9	3.35	38	9.15	67	2.04
10	54.8	39	3.38	68	8.06
11	18.2	40	1.8	69	17.5
12	120.1	41	0.63	70	9.62
13	56.1	42	0.69	71	4.4
14	76.3	43	3.16	72	4.4
15	101.1	44	0.97	73	5.1
16	82.6	45	1.1	74	6.2
17	7.12	46	1.34	75	7.0
18	16.6	47	0.63	76	7.4
19	1.36	48	8.62	77	2.58
20	1.43	49	14.22	78	14.2
21	1.55	50	4.85	79	17.6
22	1.82	51	2.75	80	12.2
23	1.98	52	2.68	81	3.44
24	2.02	53	7.65	82	0.72
25	1.6	54	15.3	83	1.51
26	1.86	55	23.76	84	1.75
27	2.07	56	12.8	85	2.28
28	2.09	57	0.83		
29	1.11	58	4.4		

2. Word “relevant” may be prefixed with the description of import items at S.No. 1 to 4, 7, 8, 17, 18, 24 & 26.
3. Quantity of import item at Sl No. 1 may be allowed as 1.01 Kgs./Kg. content in the export product.
4. Quantity of import item at Sl No. 2 may be allowed as 1.02 Kgs./Kg. content in the export product.
5. Quantities of import items at S.No. 3, 4 & 33 may be allowed 1.05 Kgs./Kg. content in the export product.
6. Quantities of the import items at Sl .Nos. 5 to 25, 27 to 32 & 34 may be allowed on net to net basis with accountability clause.
7. Quantity of import item at Sl No. 26 may be allowed as 1.05 sq.mtrs./sq.mtr. content in the export product.
9. Import of components may allowed with accountability clause.

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

72			21.07.2009	
	HQ File :01/80/050/01736/AM09/	RLA File :03/94/040/00742/AM09/	Lic.No/Date:0310495010 20.11.2008	Defer Date: 15.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm to furnish the required information by 05/09/2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

73	Case No.:1/38/80-ALC2/2008	Party Name:ARMET ARMORED VEHICLES (INDIA) LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01500/AM09/	RLA File :06/24/040/00046/AM09/	Lic.No/Date:0610014679 27.11.2008	Defer Date: 15.09.2009
	Decision : The Committee observed that the comments called for from M/o Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 15.09.2009.			

74	Case No.:15/38/80-ALC2/2008	Party Name:NAGEL SPECIAL MACHINE PVT. LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case closed
	HQ File :01/80/050/01514/AM09/	RLA File :07/21/040/00841/AM09/	Lic.No/Date:0710061465 02.12.2008	
	Decision : The Committee noted that RA vide their letter No. 07/21/040/00841/AM09 dt. 22.05.2009 informed that the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

75	Case No.:29/38/80-ALC2/2008	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01528/AM09/	RLA File :07/21/040/00913/AM09/	Lic.No/Date:0710061548 04.12.2008	Defer Date: 15.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

76	Case No.:28/38/80-ALC2/2008	Party Name:AUTO PARTS & ACCESSORIES	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case approved
	HQ File :01/80/050/01527/AM09/	RLA File :04/24/040/00213/AM09/	Lic.No/Date:0410100591 05.12.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Word “relevant” may be prefixed with the description of import items from S.Nos. 1 to 12. 2. Quantity of import item at S.No.1 may be allowed as 2950 Kgs. inclusive of 3.5% wastage after taking 1/3 rd recovery. 3. Quantitv of import item at S.No.2 mav be allowed as 8212 Kgs. inclusive of 4.8% wastage after taking 1/3 rd recovery.			

4. Quantities of import items at S.No. 3 & 4 may be allowed as applied for.
5. Quantity of import item at S.No.5 may be allowed as 3820 Kgs. inclusive of 2% wastage.
6. Quantities of import items at S.No. 6 & 7 may be allowed as applied for inclusive of 0.3% wastage and 0.4% wastage respectively.
7. Quantities of import items at S.No. 8 & 10 to 12 may be allowed as applied for on net to net basis.
8. Quantity of import item at S.No. 9 may be allowed as 7506 Kgs. inclusive of 4.9% wastage after taking 1/3rd recovery.

The Regional Authority may take necessary action accordingly.

77	Case No.:42/38/80-ALC2/2008	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01541/AM09/	RLA File :05/24/040/00573/AM09/	Lic.No/Date:0510232246 08.12.2008	Defer Date: 15.09.2009
	Decision : The representative of the DHI informed the Committee that the case was still under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

78	Case No.:47/46/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01741/AM09/	RLA File :03/94/040/00798/AM09/	Lic.No/Date:0310497146 10.12.2008	Defer Date: 15.09.2009
	Decision : The representative of the DHI informed the Committee that the case was still under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

79	Case No.:50/38/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01549/AM09/	RLA File :31/21/040/00295/AM09/	Lic.No/Date:3110036392 11.12.2008	Defer Date: 15.09.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.09.2009:- 1. Information in respect of Sl.No.8,9 & 11 of the Standard Deficiency Format. 2. Import item no. 14 contains multiple items. Give the separate quantity of each item. 3. Confirm that requirement of raw material required for manufacture of components is without wastage.			

80	Case No.:51/38/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01550/AM09/	RLA File :31/21/040/00296/AM09/	Lic.No/Date:3110036393 11.12.2008	Defer Date: 15.09.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.09.2009:-			

1. Specification of export product with its weight.
2. Information in respect of Sl.No. 8,9,11 & 11a of the Standard Deficiency Format.
3. Specification of item of import at Sl.No.7.
4. Justification of quantity of import of item No. 6.

81	Case No.:53/38/80-ALC2/2008	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01552/AM09/	RLA File :53/21/040/00007/AM09/	Lic.No/Date:5310007059 11.12.2008	Defer Date: 15.09.2009
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 15.09.2009.			

82	Case No.:45/46/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case approved
	HQ File :01/80/050/01739/AM09/	RLA File :03/94/040/00810/AM09/	Lic.No/Date:0310498571 17.12.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weights of 104 MT & 104 MT may be added with the quantities of export products at S.Nos. 1 & 2 respectively (Total net export weight 208 MT). 2. Weights of 989 Kgs., 25 Kgs., 18504 Kgs. and 31974 Kgs. may be added with the quantities of import items at S.No. 1, 2, 3 & 5 respectively and the same may be allowed on net to net basis. 3. Import items at S.No.4 & 12 may be allowed on net to net basis. 4. Word “relevant” may be prefixed with the description of import item at S.No.6 and its quantity may be allowed as applied for. 5. Word “relevant” may be prefixed with the description of import item at S.No.7 and its quantity may be allowed as 12 mtrs (416 Kgs.) inclusive of wastage of 4.5%. 6. Words “upto 150 MM thk” given in the description of import item at S.No.8 may be modified to “upto 180 MM thk”. 7. Word “relevant” may be prefixed with the description of import item at S.No.8 and its quantity may be allowed as 154992 Kgs. inclusive of 7.1% wastage after 1/3rd recovery. 8. Quantities of import items at S.Nos. 9, 10 & 11 may be allowed as 3816 Kgs. each. 9. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

	Case No.:7/46/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01701/AM09/	RLA File :04/24/040/00233/AM09/	Lic.No/Date:0410101782 22.01.2009	Defer Date: 15.09.2009

83	22.01.2009 Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.09.2009:-
	1. Input Weight of each casting/ forging and corresponding finished weight separately and quantities may be given in numbers. 2. Use of each component proposed for import in the manufacture of export product 3. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format. 4. Length and weight of different types of pipes like seamless, welded pipes separately. 5. Weight of welding electrodes, wires, rods and fluxes separately. 6. Components made out of Aluminum Sheet.(item no 36 of import.) 7. Catalogue/write up of gauge glass (item no 44) and justification of quantity of import. 8. Break up of switches, gauges, valves and traps. (Item no 38) 9. Pipe fittings, tube sheets, dished ends etc should be given separately.(item no-9)

84	Case No.:10/46/80-ALC2/2008	Party Name:CRAFTSMAN AUTOMATION PVT. LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case closed
	HQ File :01/80/050/01704/AM09/	RLA File :32/21/040/00165/AM09/	Lic.No/Date:3210039603 23.01.2009	
	Decision : The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC. The Regional Authority may take note of the NC decision for information.			

85	Case No.:13/46/80-ALC2/2008	Party Name:DELKOR TECHNIK INDIA PLTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01707/AM09/	RLA File :07/24/040/00581/AM09/	Lic.No/Date:0710062563 27.01.2009	Defer Date: 15.09.2009
	Decision : The representative of the DIPP informed the Committee that the case was still under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

86	Case No.:18/46/80-ALC2/2008	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01712/AM09/	RLA File :06/24/040/00054/AM09/	Lic.No/Date:0610015018 28.01.2009	Defer Date: 15.09.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.09.2009:- 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format. 2. Samples of export products.			

	Case No.:21/46/80-ALC2/2008	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01715/AM09/	RLA File :05/24/040/00666/AM09/	Lic.No/Date:0510235156	Defer Date: 15.09.2009

87			28.01.2009	
	Decision : The Committee noted that firm has furnished their reply and case was under study with DHI. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

88	Case No.:25/46/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01719/AM09/	RLA File :05/24/040/00676/AM09/	Lic.No/Date:0510235207 28.01.2009	Defer Date: 15.09.2009
	Decision :The representative of the DHI informed the Committee that they had received the firm's reply and case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

89	Case No.:23/46/80-ALC2/2008	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case approved
	HQ File :01/80/050/01717/AM09/	RLA File :03/94/040/00981/AM09/	Lic.No/Date:0310504535 29.01.2009	
	Decision : The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product.			
	The Regional Authority may take necessary action accordingly.			

90	Case No.:26/46/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01720/AM09/	RLA File :03/95/040/00879/AM09/	Lic.No/Date:0310504917 02.02.2009	Defer Date: 15.09.2009
	Decision : The Committee observed that the comments called for from Textile Commissioner are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 15.09.2009.			

91	Case No.:27/46/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01721/AM09/	RLA File :03/95/040/00743/AM09/	Lic.No/Date:0310504921 02.02.2009	Defer Date: 15.09.2009
	Decision : The Committee observed that the Textile Commissioner vide letter no. 9(44)/2009/TXM/0/40 dt. 13.07.2009 has reported that their comments w.r.t DGFT file no. 01/80/050/01720/AM09 pertain to advance authorization No. 310464921 dt. 10.02.2009. It was observed that the aforesaid advance authorization and date was wrongly mentioned on the I.D. vide which the firm's application was forwarded to TC. However, this was correctly recorded in the subsequent reminder under the subject file. The committee decided to clear the above position and remind the Textile Commissioner to correct their record and expedite their comments. The case may be re-listed on 15.09.2009.			

92	Case No.:28/46/80-ALC2/2008	Party Name:EVERGREEN TECHNOLOGIES PVT LTD	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case closed
	HQ File :01/80/050/01722/AM09/	RLA File :03/94/040/00987/AM09/	Lic.No/Date:0310504974 02.02.2009	

	Decision : The Committee noted that firm vide its letter No. ETPL:DGFT:987/AM09:2009-10 dt. 07/07/2009 informed that they had surrendered the subject advance authorization to RA for cancellation. The Committee accordingly decided to close the case on the part of NC without any examination.		
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93	Case No.:29/46/80-ALC2/2008	Party Name:ENMAS ANDRITZ PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01723/AM09/	RLA File :04/24/040/00244/AM09/	Lic.No/Date:0410102101 03.02.2009	Defer Date: 15.09.2009
	Decision :The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

94	Case No.:53/46/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01747/AM09/	RLA File :07/24/040/00599/AM09/	Lic.No/Date:0710062744 04.02.2009	Defer Date: 15.09.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority despite reminder. The Committee, however, decided to issue final reminder to RA & firm to report the status by 10/09/2009 otherwise it will be treated as confirmed that ratification of norms of the subject license is not required and the case will be closed on the part of NC in its next meeting to be held on 15.09.2009.			

95	Case No.:67/46/80-ALC2/2008	Party Name:AQUASUB ENGINEERING	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01761/AM09/	RLA File :32/24/040/00056/AM09/	Lic.No/Date:3210039683 05.02.2009	Defer Date: 15.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

96	Case No.:80/1/80-ALC2/2009	Party Name:WINDLASS ENGINEERS & SERVICES PVT.LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case approved
	HQ File :01/80/050/01903/AM09/	RLA File :61/24/040/00070/AM09/	Lic.No/Date:6110000292 24.02.2009	
	Decision : The Committee noted that RA vide their letter No. 61/24/040/00070/AM09 dt. 08/07/2009 informed that the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

	Case No.:12/1/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case approved
	HQ File :01/80/050/01835/AM09/	RLA File :05/24/040/00751/AM09/	Lic.No/Date:0510237520	

			03.03.2009	
97	Decision : The DC(MSME) furnished written comments in this case vide their U.O. No.30(2)/2009-ME dated 18.06.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Quantity of import item may be reduced to 14,490 kg. inclusive of 5% wastage. 2. Weight of Export product shall be 13,800 kg. (46 X 30,000 gms). The Regional Authority may take necessary action accordingly.			

	Case No.:29/1/80-ALC2/2009	Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
98	HQ File :01/80/050/01852/AM09/	RLA File :31/21/040/00399/AM09/	Lic.No/Date:3110037568 03.03.2009	Defer Date: 15.09.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.09.2009:-			

	1. Specific item of export with quantity			
	Case No.:30/1/80-ALC2/2009	Party Name:ULTRA ENGINEERS	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case approved
99	HQ File :01/80/050/01853/AM09/	RLA File :31/24/040/00319/AM09/	Lic.No/Date:3110037589 05.03.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- i) Quantity of export product may also be specified as 3 Nos. ii) Quantity of import may be allowed as 3411 Kgs inclusive of 55.2 % wastage, after taking 20 % recovery. The Regional Authority may take necessary action accordingly.			

	Case No.:4/1/80-ALC2/2009	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
100	HQ File :01/80/050/01827/AM09/	RLA File :04/24/040/00261/AM09/	Lic.No/Date:0410102815 09.03.2009	Defer Date: 15.09.2009
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

	Case No.:51/1/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01874/AM09/	RLA File :03/94/040/01068/AM09/	Lic.No/Date:0310510897	Defer Date: 15.09.2009

101		09.03.2009	
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.09.2009:- 1. 4,5 and 11 of SDL export product wise 2. weight of each imported items separately 3. type of raw material proposed for import, seam less or ERW pipes 4. purchase order dated 10-09-08 of Alstom says boiler parts refurbishments. The firm may clarify if the supply is new equipment or refurbishment of old equipment..		

102	Case No.:52/1/80-ALC2/2009	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case approved
	HQ File :01/80/050/01875/AM09/	RLA File :03/94/040/01049/AM09/	Lic.No/Date:0310510935 09.03.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export products at S.Nos. 1 & 2 may be specified as 2340.4 Kgs. & 142.8 Kgs. respectively. 2. Quantities of import items at S.Nos.1 & 2 may be allowed as 166.5 Kgs. & 2731.3 Kgs. respectively inclusive of wastage of 16.6% wastage after taking 1/3rd recovery. The Regional Authority may take necessary action accordingly.			

103	Case No.:14/1/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case approved
	HQ File :01/80/050/01837/AM09/	RLA File :05/24/040/00725/AM09/	Lic.No/Date:0510238023 16.03.2009	
	Decision : The DC(MSME) furnished written comments in this case vide their U.O. No.30(7)/2009-ME dated 01/07.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Quantity of import item at Sl.No. 3 may be reduced to 1,25,378.40 kg. inclusive of 5% wastage. 2. Quantity of import item at Sl.No. 1 & 2 may be allowed on net to net basis with nil wastage being components. The Regional Authority may take necessary action accordingly.			

104	Case No.:2/1/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01825/AM09/	RLA File :53/24/040/00012/AM09/	Lic.No/Date:5310007800 16.03.2009	Defer Date: 15.09.2009
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 15.09.2009.			

	Case No.:45/1/80-ALC2/2009	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case closed
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105	HQ File :01/80/050/01868/AM09/	RLA File :03/94/040/01063/AM09/	Lic.No/Date:0310511682 16.03.2009	
	Decision : The Committee noted that RA vide their letter No. 03/94/040/01063/AM09 dt. 16.03.2009 informed that the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

106	Case No.:15/1/80-ALC2/2009	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01838/AM09/	RLA File :05/24/040/00764/AM09/	Lic.No/Date:0510238079 17.03.2009	Defer Date: 15.09.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

107	Case No.:47/1/80-ALC2/2009	Party Name:LIVACO INDUSTRIES,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01870/AM09/	RLA File :03/95/040/00968/AM09/	Lic.No/Date:0310511759 17.03.2009	Defer Date: 15.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

108	Case No.:28/1/80-ALC2/2009	Party Name:BADVE AUTOCOMPS PVT.LTD,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01851/AM09/	RLA File :31/24/040/00329/AM09/	Lic.No/Date:3110037728 18.03.2009	Defer Date: 15.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

109	Case No.:31/1/80-ALC2/2009	Party Name:CRAFTSMAN AUTOMATION PVT. LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01854/AM09/	RLA File :32/21/040/00179/AM09/	Lic.No/Date:3210040016 19.03.2009	Defer Date: 15.09.2009
	Decision :. The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The NC also noted that the items at Sl.No. 5,6,7 & 8 are not required for manufacture of diesel engine and thus decided to direct RA to call for necessary clarification form the firm. Copy of communication may be endorsed to the exporter. The case may be re-listed on 15.09.2009.			

	Case No.:32/1/80-ALC2/2009	Party Name:CRAFTSMAN AUTOMATION PVT. LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
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110	HQ File :01/80/050/01855/AM09/	RLA File :32/21/040/00180/AM09/	Lic.No/Date:3210040020 19.03.2009	Defer Date: 15.09.2009
	Decision : The Committee noted that RA vide their letter No. 32/21/040/00180/AM09 dt. 11.06.2009 informed that the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee however observed that import item at Sl.No. 16 & 42 are in meters and thus decided to call for copy of application. RA to be informed accordingly with copy to the exporter. The case may be re-listed on 15.09.2009.			

111	Case No.:11/1/80-ALC2/2009	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01834/AM09/	RLA File :07/24/040/00665/AM09/	Lic.No/Date:0710063756 20.03.2009	Defer Date: 15.09.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.09.2009:- Information in respect of Sl.No.11 of the Standard Deficiency Format.			

112	Case No.:19/1/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01842/AM09/	RLA File :05/24/040/00761/AM09/	Lic.No/Date:0510238449 20.03.2009	Defer Date: 15.09.2009
	Decision : The representative of DC(MSME) informed the Committee that they have not received the firm's reply. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 15.09.2009.			

113	Case No.:20/1/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01843/AM09/	RLA File :05/24/040/00783/AM09/	Lic.No/Date:0510238548 20.03.2009	Defer Date: 15.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

114	Case No.:34/1/80-ALC2/2009	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01857/AM09/	RLA File :34/24/040/00192/AM09/	Lic.No/Date:3410023781 20.03.2009	Defer Date: 15.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

115	Case No.:35/1/80-ALC2/2009	Party Name:IDMC LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01858/AM09/	RLA File :34/24/040/00213/AM09/	Lic.No/Date:3410023782 20.03.2009	Defer Date: 15.09.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.09.2009:- 1. Information in respect of items at S.Nos. 6 & 9 of Standard Deficiency Format – export product wise. 2. Export product is covered under SCOMET List at S.No. 3 D001, requiring export licence			

116	Case No.:36/1/80-ALC2/2009	Party Name:IDMC LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case closed
	HQ File :01/80/050/01859/AM09/	RLA File :34/24/040/00214/AM09/	Lic.No/Date:3410023783 20.03.2009	
	Decision : The Committee noted that RA vide their letter No. 34/24/040/00214/AM09 dt. 19/05/2009 and dt. 15/07/2009 informed that the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee however, advised the RA to ensure that the authorization holder has obtained Export authorization as export product is covered under SCOMET list at S.No. 3 D001. The committee decided to close the case on the part of NC without any examination.			

117	Case No.:69/1/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01892/AM09/	RLA File :03/94/040/01085/AM09/	Lic.No/Date:0310512634 20.03.2009	Defer Date: 15.09.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.09.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

118	Case No.:22/1/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01845/AM09/	RLA File :05/24/040/00772/AM09/	Lic.No/Date:0510238640 23.03.2009	Defer Date: 15.09.2009
	Decision : The Committee noted that firm has furnished their reply and case was under study with DHI. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

	Case No.:16/1/80-ALC2/2009	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01838/AM09/	RLA File :05/24/040/00775/AM09/	Lic.No/Date:0510238732	Defer Date: 15.09.2009

119	HQ File :01/80/050/01839/AM09/	RLA File :05/24/040/00/55/AM09/	Lic.No/Date:0510238/32 24.03.2009	Deter Date: 15.09.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.09.2009:- 1. specific item of export and specific quantity in numbers 2. Appendix 11 A of application 3. 3,5 and 11 of SDL			

120	Case No.:56/1/80-ALC2/2009	Party Name:ALLIED INSTRUMENTS PVT LTD	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01879/AM09/	RLA File :03/94/040/01106/AM09/	Lic.No/Date:0310512964 24.03.2009	Defer Date: 15.09.2009
	Decision : The DC(MSME) has desired some information vide their U.O. No. 30(27)2008-ME dt. 03/07/2009. The Committee has decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 15.09.2009.			

121	Case No.:38/1/80-ALC2/2009	Party Name:ENMAS GB POWER SYSTEMS PROJECTS LTD	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01861/AM09/	RLA File :04/24/040/00283/AM09/	Lic.No/Date:0410103309 25.03.2009	Defer Date: 15.09.2009
	Decision : The Committee noted that firm has furnished their reply and case was under study with DHI. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

122	Case No.:40/1/80-ALC2/2009	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case closed
	HQ File :01/80/050/01863/AM09/	RLA File :32/24/040/00066/AM09/	Lic.No/Date:3210040072 25.03.2009	
	Decision : The Committee noted that RA vide their letter No. 32/24/040/00066/AM09 dt. 11.06.2009 informed that the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

123	Case No.:75/1/80-ALC2/2009	Party Name:AUTOMOTIVE ANCILLARY SERVICES (PVT) LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/01898/AM09/	RLA File :04/24/040/00284/AM09/	Lic.No/Date:0410103434 30.03.2009	Defer Date: 15.09.2009
	Decision : The representative of the DHI informed the Committee that the case was still under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

	Case No.:83/1/80-ALC2/2009	Party Name:SPARKLINE EQUIPMENTS PVT.LTD,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
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124	HQ File :01/80/050/01906/AM09/	RLA File :31/24/040/00345/AM09/	Lic.No/Date:3110037942 31.03.2009	Defer Date: 15.09.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be re-listed on 15.09.2009.			

125	Case No.:13/9/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00104/AM10/	RLA File :03/95/040/00856/AM09/	Lic.No/Date:0310515273 13.04.2009	Defer Date: 15.09.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

126	Case No.:15/9/80-ALC2/2009	Party Name:OMNISCIENT PROCESS EQUIPMENTS PVT LTD	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00106/AM10/	RLA File :03/95/040/00007/AM10/	Lic.No/Date:0310517220 24.04.2009	Defer Date: 15.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

127	Case No.:16/9/80-ALC2/2009	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00107/AM10/	RLA File :03/95/040/00040/AM10/	Lic.No/Date:0310517230 24.04.2009	Defer Date: 15.09.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

128	Case No.:3/9/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00094/AM10/	RLA File :02/24/040/00025/AM10/	Lic.No/Date:0210126587 18.05.2009	Defer Date: 15.09.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

	Case No.:5/9/80-ALC2/2009	Party Name:KRONES INDIA PVT LTD	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00096/AM10/	RLA File :07/24/040/00034/AM10/	Lic.No/Date:0710064835 19.05.2009	Defer Date: 15.09.2009

129	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.09.2009:- Information in respect of Sl.No.3,5 & 11 of the Standard Deficiency Format export product wise.		
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130	Case No.:6/9/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00097/AM10/	RLA File :03/95/040/00059/AM10/	Lic.No/Date:0310520322 19.05.2009	Defer Date: 15.09.2009
	Decision : The representative of the DIPP informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.			

131	Case No.:8/9/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case approved
	HQ File :01/80/050/00099/AM10/	RLA File :03/95/040/00975/AM09/	Lic.No/Date:0310520431 20.05.2009	
	Decision : The representative of the DIPP present in the meeting informed the Committee that NC has ratified norms of a similar advance authorization No.0310490899 dated 17.10.2008 in NC Meeting dated 14.04.2009 and he has recommended the case based on earlier decision. The Committee decided to ratify the norms in respect of the subject advance authorization with following modifications based on the earlier NC decision:- 1. Net empty export weight of 1087 MT may be specified with the quantity of export product. 2. Weights of 827950 Kgs. and 65734 Kgs. may be specified with the quantities of import items at S.No. 1 & 3 respectively and their quantities may be allowed on net to net basis. 3. Weight of 3000 Kgs & 2253 Kgs. may be specified with the quantities of import items at S.No. 2 & 4 respectively and their quantities may be allowed on net to net basis. 4. Word “Relevant” may be prefixed with the descriptions of import items at S.Nos. 5, 6 & 7. 5. Quantities of import items at Sl.No.5 & 6 may be allowed as applied for i.e. 19858 Kgs. & 60070 Kgs. respectively inclusive of 3 % wastage. 6. Quantity of import item at S.No.7 may be allowed as 1129 mtrs. (5993 Kgs.) inclusive of 2% wastage. 7. Weights of 58.484 MT, 1 MT, 1 MT, 2 MT, 1.5 MT, 12.18 MT, & 0.75 MT may be added with the quantities of import items at S.Nos. 8, 9, 10, 11, 12, 18 & 20 respectively and their quantities may be allowed on net to net basis. 8. Quantities of import items from S.Nos. 13 to 15 & 17 may be allowed as applied for. 9. Quantity of import item at S.No.16 may be allowed as 22319 Kgs. 10. Import item at S.No.19 may be allowed as per Packing Policy. 11. Import item at S.No.20 to be supplied alongwith export product. 12. Quantity of import item at S.No.21 may be allowed on net to net basis. 13. Import of components may be allowed with accountability clause. The Regional Authority may take necessary action accordingly.			

132	Case No.:9/9/80-ALC2/2009	Party Name:DAGGER MASTER TOOL INDUSTRIES LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00100/AM10/	RLA File :03/94/040/00047/AM10/	Lic.No/Date:0310520470 20.05.2009	Defer Date: 15.09.2009
	Decision : The Committee noted that RA vide their letter No. 03/94/040/47/AM10 dt. 20/05/2009 informed that the subject advance authorization has been issued on net to net basis in terms of Public Notice No. 46 dt. 06.11.2002 hence hard copy of the firm's application not forwarded to NC. The Committee however noted that (1) import item at Sl.No. 1 is raw material with wastage and (2) Import item no. 2 is consumable and can not be accounted for in the export product. Accordingly committee decided to seek the clarification form RA and advise them <u>under intimation to exporter</u> to forward 4 set of firm's application for examination of the case. The case may be re-listed on 15.09.2009.			

133	Case No.:11/9/80-ALC2/2009	Party Name:ENMAS GB POWER SYSTEMS PROJECTS LTD	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00102/AM10/	RLA File :04/24/040/00036/AM10/	Lic.No/Date:0410104770 21.05.2009	Defer Date: 15.09.2009
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 15.09.2009.			

134	Case No.:19/9/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00110/AM10/	RLA File :07/24/040/00063/AM10/	Lic.No/Date:0710064913 21.05.2009	Defer Date: 15.09.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 15.09.2009.			

135	Case No.:21/9/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case approved
	HQ File :01/80/050/00112/AM10/	RLA File :05/24/040/00052/AM10/	Lic.No/Date:0510242094 22.05.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words "containing 25800 ltrs. of Ion Exchange Resins & 4610.135 mtrs. of Seamless Stainless Steel Pipes" may be suffixed with the description of export product. 2. Word "relevant" may be prefixed with the description of import items from S.Nos. 7 to 14. 3. Quantities of import items from S.Nos. 1 to 14 may be allowed on net to net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.			

The Regional Authority may take necessary action accordingly.

136	Case No.:23/9/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00114/AM10/	RLA File :05/24/040/00107/AM10/	Lic.No/Date:0510242106 22.05.2009	Defer Date: 15.09.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.09.2009:- 1. Information in respect of S.No. 3, 4, 5, 11 & 13 of Standard Deficiency Letter. 2. Length of Pipes/Tubes at import item S.Nos. 1. 3. Quantity of pipe fittings at import item at S.No. 3 in Nos. 4. Total piping length of the export product supported by P&I diagram of the system.			

137	Case No.:22/9/80-ALC2/2009	Party Name:OGNIBENE INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00113/AM10/	RLA File :31/24/040/00023/AM10/	Lic.No/Date:3110038528 25.05.2009	Defer Date: 15.09.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 15.09.2009.			

138	Case No.:24/9/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00115/AM10/	RLA File :05/24/040/00100/AM10/	Lic.No/Date:0510242143 25.05.2009	Defer Date: 15.09.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.09.2009:- 1. Information in respect of S.No. 3, 4, 5, 11 & 13 of Standard Deficiency Letter. 2. Length of Pipes/Tubes at import item S.Nos. 1& 4. 3. Quantity of import items at S.Nos. 2, 3 & 5 in Nos. 4. Total piping length of the export product supported by P&I diagram of the system.			

139	Case No.:25/9/80-ALC2/2009	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case approved
	HQ File :01/80/050/00116/AM10/	RLA File :07/24/040/00058/AM10/	Lic.No/Date:0710064997 26.05.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on net to net basis with accountability clause.			

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

140	Case No.:26/9/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case Deferred
	HQ File :01/80/050/00117/AM10/	RLA File :53/24/040/00002/AM10/	Lic.No/Date:5310008371 27.05.2009	Defer Date: 15.09.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e C&PC for examination and submission of comments. The case may be re-listed on 15.09.2009.			

141	Case No.:1/16/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case deferred
	HQ File :01/80/050/00212/AM10/	RLA File :05/24/040/00205/AM10/	Lic.No/Date:0510245460 09.07.2009	Defer Date: 28.07.2009
	Decision : The committee noted that this case has to be re-listed in the next NC meeting being fresh case. Accordingly this case will be re-listed on 28.07.2009.			

142	Case No.:2/16/80-ALC2/2009	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case deferred
	HQ File :01/80/050/00213/AM10/	RLA File :02/24/040/00058/AM10/	Lic.No/Date:0210128862 09.07.2009	Defer Date: 28.07.2009
	Decision : The committee noted that this case has to be re-listed in the next NC meeting being fresh case. Accordingly this case will be re-listed on 28.07.2009.			

143	Case No.:3/16/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case deferred
	HQ File :01/80/050/00214/AM10/	RLA File :05/24/040/00220/AM10/	Lic.No/Date:0510245518 10.07.2009	Defer Date: 28.07.2009
	Decision : The committee noted that this case has to be re-listed in the next NC meeting being fresh case. Accordingly this case will be re-listed on 28.07.2009.			

144	Case No.:4/16/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case deferred
	HQ File :01/80/050/00215/AM10/	RLA File :05/24/040/00221/AM10/	Lic.No/Date:0510245519 10.07.2009	Defer Date: 28.07.2009
	Decision : The committee noted that this case has to be re-listed in the next NC meeting being fresh case. Accordingly this case will be re-listed on 28.07.2009.			

	Case No.:5/16/80-ALC2/2009	Party Name:KENT INTROL PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case deferred
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145	HQ File :01/80/050/00216/AM10/	RLA File :31/24/040/00064/AM10/	Lic.No/Date:3110039178 10.07.2009	Defer Date: 28.07.2009
	Decision : The committee noted that this case has to be re-listed in the next NC meeting being fresh case. Accordingly this case will be re-listed on 28.07.2009.			

146	Case No.:6/16/80-ALC2/2009	Party Name:SAHAJANAND MEDICAL TECHNOLOGIES PVT LTD,	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case deferred
	HQ File :01/80/050/00217/AM10/	RLA File :52/24/040/00007/AM10/	Lic.No/Date:5210027361 10.07.2009	Defer Date: 28.07.2009
Decision : The committee noted that this case has to be re-listed in the next NC meeting being fresh case. Accordingly this case will be re-listed on 28.07.2009.				

147	Case No.:7/16/80-ALC2/2009	Party Name:ITS INDIA PVT. LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case deferred
	HQ File :01/80/050/00218/AM10/	RLA File :03/94/040/00262/AM10/	Lic.No/Date:0310528364 10.07.2009	Defer Date: 28.07.2009
Decision : The committee noted that this case has to be re-listed in the next NC meeting being fresh case. Accordingly this case will be re-listed on 28.07.2009.				

148	Case No.:8/16/80-ALC2/2009	Party Name:SHOWA INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case deferred
	HQ File :01/80/050/00219/AM10/	RLA File :05/24/040/00224/AM10/	Lic.No/Date:0510245619 10.07.2009	Defer Date: 28.07.2009
Decision : The committee noted that this case has to be re-listed in the next NC meeting being fresh case. Accordingly this case will be re-listed on 28.07.2009.				

149	Case No.:9/16/80-ALC2/2009	Party Name:VIGEL MANUFACTURING TECHNOLOGIES PVT.LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case deferred
	HQ File :01/80/050/00220/AM10/	RLA File :03/95/040/00187/AM10/	Lic.No/Date:0310528542 13.07.2009	Defer Date: 28.07.2009
Decision : The committee noted that this case has to be re-listed in the next NC meeting being fresh case. Accordingly this case will be re-listed on 28.07.2009.				

150	Case No.:10/16/80-ALC2/2009	Party Name:PAM-GLATT PHARMA TECHNOLOGIES PVT.LTD	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case deferred
	HQ File :01/80/050/00221/AM10/	RLA File :03/95/040/00237/AM10/	Lic.No/Date:0310528571 13.07.2009	Defer Date: 28.07.2009
Decision : The committee noted that this case has to be re-listed in the next NC meeting being fresh case. Accordingly this case will be re-listed on 28.07.2009.				

151	Case No.:11/16/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case deferred
	HQ File :01/80/050/00222/AM10/	RLA File :03/95/040/00200/AM10/	Lic.No/Date:0310528720 14.07.2009	Defer Date: 28.07.2009
Decision : The committee noted that this case has to be re-listed in the next NC meeting being fresh case. Accordingly this case will be re-listed on 28.07.2009.				

152	Case No.:12/16/80-ALC2/2009	Party Name:BLUE STAR LTD.	Meet No/Date:16/80-ALC2/2009 21.07.2009	Status:Case deferred
	HQ File :01/80/050/00223/AM10/	RLA File :03/94/040/01112/AM09/	Lic.No/Date:0310528757 14.07.2009	Defer Date: 28.07.2009
	Decision : The committee noted that this case has to be re-listed in the next NC meeting being fresh case. Accordingly this case will be re-listed on 28.07.2009.			

S. No. 8

Case No. A- 125	M/s. CIM Tools Pvt. Ltd., Bangalore.	HQ F.No.01/80/162/472/AM08/DES-I	Lic. No. & Date
Meeting No. 16/10		RLA F.No.07/24/40/00174/AM08	0710052000
Date: 21.7.2009		Ratification of norms	dt. 14.06.2007

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 15.09.2009.

Sl.No.9

Case No.A- 05	M/s.Thermal Systems Hyderabad) Pvt. Ltd., Hyderabad	HQ F.No.01/81/162/876/AM08/DES-II/DES-I	Lic. No. & Date
Meeting No. 16/10		RLA F.No.09/24/40/288/AM08	0910031764
Date: 21.7.2009		Ratification of norms	dt.12.10.2007

The Committee noted that hardcopy of firm's application and copies of earlier correspondence made with DGFT have received neither from Regional Authority nor from the firm. The Committee, therefore, decided to remind RA and the firm to forward the firm's application and copies of earlier correspondence made with DGFT at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be re-listed on 15.09.2009.

Sl.No.10

Case No.A- 06	M/s. Saint Gobain Seva Engineering India Ltd., Bangalore.	HQ F.No.01/81/162/1050/AM08/DES-II/DES-I	Lic. No. & Date
Meeting No. 16/10		RLA F.No.07/24/40/628/AM08	0710054901
Date: 21.7.2009		Ratification of norms	dt.11.12.2007

The DHI furnished written comments in this case vide their U.O. No.3(56)/08-TSW(B) dated 20.07.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

Copy of DHI letter referred to above may be forwarded to RA.

The Regional Authority may take necessary action accordingly.

Sl.No. 63

Case No.A/R-	M/s. Sterlite Industries (I) Ltd.	HQ F.No.01/81/50/866/AM07/DES-I	Lic. No. & Date
Meeting No. 16/10			As per list enclosed
Date: 21.7.2009		Grant of higher wastage	by the firm

The committee noted that M/o Mines has requested to forward the relevant cases / documents / applications etc to Met. III Section (Sh. G. Kumar, DS, M/o Mines for examination and comments. The Committee, accordingly, decided to refer the same to them for examination and submission of comments. The case may be re-listed on 15.09.2009.

Sl.No.64

Case No.A/R- 18	M/s. The Saraswati	HQ F.No.01/81/162/214/AM08/DES-II/DES-I	Lic. No. & Date
Meeting No. 16/10	Industrial Syndicate Ltd.,	RLA's F.No.05/24/40/317/AM08	0510206641
Date: 21.7.2009	Yamuna Nagar.	Ratification of norms	dt.23.07.2007

The DHI furnished written comments in this case vide their U.O. No.3(10)/09-TSW(B) dated 21/07/2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

Copy of DHI letter referred to above may be forwarded to RA.

The Regional Authority may take necessary action accordingly.

S.No.65

Case No. A/R.36		HQ F.No.01/80/50/903/AM.08/DES.I	Lic. No. & Date
Meeting No. 16/10	M/s. Minda Sai Ltd;	RA F.No.03/95/40/474/AM08	Lic.No.0310440650 &
Date: 21.7.2009	Mumbai	Ratification of norms.	Date 23.08.2007

The representative of the DHI informed the Committee that the case was still under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.

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Sl.No.66

Case No. A/R-81-A	M/s.Unique Punch	HQ F.No.01/81/50/1055/AM07//DES.I	Lic.No. & Date
Meeting No. 16/10	Systems P.	RA F.No.7/24/040/00863/AM07	0710050842
Date: 21.7.2009	Ltd.,Banglore	Amendment in norms	26.3.2007

The representative of the **DIPP** informed the Committee that the case was under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.

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Sl.No.67

Case No. A/R-83	M/s. Blue Star Ltd;	F.No.01/80/162/511/AM06/DES.I	Lic.No. & Date
Meeting No. 16/10	Mumbai	RA F.No.03/94/391/AM06	0310342378
Date: 21.7.2009		Amendment in norms	Dt. 10.8.2005

The Committee noted that comments called for from Regional Authority and firm is still awaited. The Committee, therefore, decided to remind the RA and firm to examine the case. The case may be re-listed on 15.09.2009.

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Sl.No.68

Case No. A/R-2	M/s. Alstom Power	F.No. 01/80/50/1123/AM07/DES.I	Lic.No. & Date
Meeting No. 16/10	System Hydro India,	RA F.No.03/94/040/1082/AM07	0310413870
Date: 21.7.2009	Mumbai	Amendment in norms	Dt.28.12.2006

On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.09.2009:-

The firm has used over size plates in some of the cases. The firm may be asked to give wastage based on correct size of plates.

S.No. 69

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Case No. A/R-3	M/s. Alstom Power	F.No. 01/80/50/843/AM07/DES.I	Lic.No. & Date
Meeting No. 16/10	System Hydro India,	RA F.No.03/94/040/834/AM07	0310406393
Date: 21.7.2009	Mumbai	Amendment in norms	Dt. 02.11.2006

On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.09.2009:-

The firm has used over size plates in some of the cases. The firm may be asked to give wastage based on correct size of plates.

S.No. 70

Case No.A/R-4	M/s. Alstom Projects Ltd., Mumbai.	HQ F.No.01/80/50/1442/AM07/DES-I HQ F.No.01/80/50/1440/AM07/DES-I	Lic. Nos. & Date
Meeting No. 16/10		RLA F.No.03/94/40/1364/AM07 RLA F.No.03/94/40/1367/AM07	0310421642 & 0310421640
Date: 21.7.2009		Consideration of combined norms	Both dt. 02.03.2007

On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.09.2009:-

The firm has used over size plates in some of the cases. The firm may be asked to give wastage based on correct size of plates.

S.No.71

Case No. A/R-5	M/s. Rochem Separation	F.No. 01/81/50/956/AM07/DES.I	Lic.No. & Date
Meeting No. 16/10	Systems (India) P. Ltd.	RA F.No.03/95/040/1491/AM07	0310421472
Date: 21.7.2009		Ratification of norms	28.02.2007

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.09.2009:-

Number of Flanges (to be manufactured from imported SS Round Bar) used in the export product supported by documentary evidence.

S.No.72

Case No. A/R –18	M/s. Finolex Cables Ltd;	HQ F.No. 01/80/50/01254/AM08/DES-I	Lic.No. & Date
Meeting No. 16/10	Pune	RLAF.No. 31/21/040/173/AM03	3110009747
Date: 21.7.2009		Revision of Norms.	31.01.2003

The committee noted that the firm has furnished their reply recently. It was decided to examine the firms reply on file and again place the case before the NC for taking appropriate decision. The case may be re-listed on 06.08.2009.

S.No.73

Case No. A/R –19	M/s. Ultra Engineers, Pune	HQ F.No. 01/80/50/01224/AM08/DES-I	Lic.No. & Date
Meeting No. 16/10		RLAF.No. 31/24/040/317/AM08	3110032245
Date: 21.7.2009		Revision of Norms.	10.1.2008

The representative of the DHI informed the Committee that the case was still under their study and they will finalize their comments shortly. The Committee, therefore, decided to defer the consideration and to re-list the case on 15.09.2009.

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S.No.74

Case No. A/R -20	M/s. Paharpur Cooling Towers Ltd;	HQ F.No. 01/80/162/958/AM09/DES-I	Lic.No. & Date
Meeting No. 16/10		RLAF.No. 02/21/40/315/AM09	0210119229
Date: 21.7.2009		Amendment in Norms.	4.11.2008

The committee noted that subject case was already **decided** by the NC in its meeting no. 13/10 held on 30/06/2009. Hence, it was decide to withdraw the case from the agenda.

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Sl.No.18

Case No. C-32	M/s. Cooper Foundry Pvt. Ltd., Satara.	HQ F.No.01/80/162/1523/AM08/DES-I	
Meeting No. 16/10		Fixation of SION Ref. From SEEPZ,	
Date: 21.7.2009		Mumbai.	

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 15.09.2009.

S.No.19

Case No.C-28	M/s.Bearing Manufacturing Co. Ltd.	HQ F.No.01/80/162/869/AM09/DES.I	Lic.No. & Date
		RA F.No.	
Meeting No. 16/10			
Date: 21.7.2009		Increase in value cap-DEPB.	

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 15.09.2009.

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S.No.20

Case No.C-31	M/s.Rajkot Engg. Association, Rajkot.	HQ F.No.01/80/162/1245/AM09/DES.I	Lic.No. & Date
Meeting No. 16/10		RA F.No.	
Date: 21.7.2009		Revision of DEPB rate and abolition of value cap in respect of Caste Iron products(rough/machined)	

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 15.09.2009.

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S.No.21

Case No.C-33	M/s. Mangal Steel Enterprises Ltd.	HQ F.No.01/80/162/40/AM09/DES.I	Lic.No. & Date
Meeting No. 16/10		RA F.No.	
Date: 21.7.2009		Revision of value cap under DEPB	

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 15.09.2009.

Case No.C-35	M/s. Panch Ratna	HQ F.No.01/80/162/1316/AM09/DES.I	Lic.No. & Date
Meeting No. 16/10	Fastners (P). Ltd;	RA F.No.	
Date: 21.7.2009		Alleged swindling of several crores of Govt. revenue –DEPB.	

The Committee observed that the comments of EEPC and complainant **have not been** received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind them to expedite their comments at the earliest otherwise the case will be treated as closed. The case may be re-listed on 15.09.2009.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPPP)
Member

(B. D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
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